

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 108
IB-275/PB/2019
IA/2425/2024

IN THE MATTER OF:
Central Bank Of India

...PETITIONER

Vs

M/s. Abhinav Steels and Power Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 14.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :

ORDER

IA/2425/2024

This is an application filed under Rule 154 read with Rule 11 seeking correction of inadvertent error in the order dated 22.03.2024 passed in IA/1456/2024.

Heard the Ld. Counsel on behalf of the Applicant. In para 2 of the said order for the date "20.05.2024", the date "25.03.2024" be substituted. This order be read along with the order dated 22.03.2024. With these observations present IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)